

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3048

ANSWERED ON:29.11.2010

ATROCITIES AGAINST DALITS

Das Shri Khagen;Hazari Shri Maheshwar ;Saroj Smt. Sushila;Tirkey Shri Manohar

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the dalit population in the country varies in percentage in different States;
- (b) if so, the percentage of dalit population in each State:
- (c) whether the incidents of atrocities on dalits particularly women have been on the rise over the last few years;
- (d) if so, the details thereof; and
- (e) the preventive action taken/being taken in this regard?

**Answer**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRID. NAPOLEON)

(a)& (b):- Percentage of Scheduled Caste population to total population as per 2001 Census, in India, and in States/Union Territories, is mentioned in the Annexure.

(c) & (d):- Information provided by National Crime Records Bureau, Ministry of Home Affairs, in regard to offences of atrocities against members of Scheduled Castes, registered by the police under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, during calendar years 2006, 2007 and 2008, is as under:

Year Number of cases registered

2006	26665
2007	29825
2008	33367

Gender wise segregated data is, however, not available.

(e):- The above Act is implemented by the concerned State Governments and Union Territory Administrations. They are advised from time to time to implement provisions of the Act in letter and spirit. Ministry of Home Affairs in their advisory dated 01.4.2010, addressed to Chief Secretaries of States/Union Territories has inter-alia emphasized to put in place, a proper mechanism for safety and protection of Scheduled Castes and Scheduled Tribes. They have also been advised that atrocity-prone areas may be identified for taking preventive measures to save life and property of members of SCs/STs.

Rule 3 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Rules, 1995, notified under the Act, also provides for measures to be taken by State Government with a view to prevent atrocities on Scheduled Castes and Scheduled Tribes. Further, Scheduled Castes and Scheduled Tribes Protection Cells in various States/Union Territories set up in accordance with Rule 8 of the said Rules, are, inter-alia, responsible for maintaining public order and tranquility in the identified areas. State Level Vigilance and Monitoring Committees under the Chairpersonship of the Chief Minister and District level Vigilance and Monitoring Committees under the Chairpersonship of the District Magistrate in States/UTs are also required to review implementation of the provisions of the Act.

With a view to ensure effective implementation of provisions of the Act, Central assistance to States/UTs, is also provided, inter-alia, for strengthening of enforcement machinery.